उपसभापति : श्री बसंत कुमार दास। मैं यापको एक मिनट दूंगी, इसलिए कि मैंने आपका नाम पुकारा था। आप नाम दिया करें तो आपको हाउस में बैठना चाहिए। जिनका नाम पुकारा था उनको मैं एक एक मिनट दुंगी।

## Alleged illegal gem stone Mining in Kalahandi (Orissa)

SHRI BASANT KUMAR DAS orissa): Madam, what I am going to mention is by now known to everybody. The Central Government, the State Governments, the whole country everybody knows that Kalahandi District is such a district where plenty of gem stones are available. But so far no adequate steps have been taken either by the State Government or by any other agency to exploit the precious resources. Whatever infrastructure the State has so far, is not adequate The SP, the Collector and the Geological Department, all of them have expressed that their strength and infrastructure are inadequate to exploir-these resources and use them for the "benefit of the people and the region. I therefore, submit before this House, through you, Madam, that the Central Government should immediately in-tervene and take steps to protect the area by inducing the Central Industrial Security Force and prevent exploitation of the area by smugglers and unscrupulous traders. I further submit that the Central Government should set up small scale industries for exploiting these precious resources wherein thousands of young boys and girls can be engaged. In a place where drought is а perennial problem, where unemployment is a perennial problem, but where resources are plenty, the Central Government should step in and initiate schemes and pre-r vent unscrupulous traders and smugglers from entering these areas.

उपसभापति : श्री विक्वासराव रामराव भाटिल । ग्राप भी नहीं थे। मैने ग्रापका नाम पूकारा था, इसलिए एक मिनट वोल दीजिए। Posting in same place of husband and wife employed in central Government and Central Government undertakings

SHRI VISHWASRAO RAMRAO PATIL (Maharashtra): Madam Deputy Chairman, I would like to bring to the notice of the Government, through you, that woman employees working in Central Government and Central Government undertakings generally get married to men residing in places different from theirs under the impression that they would be transferred to the place of posting of their husbands after their marriage. But there have been numerous complaints that in many cases such requests for transfer are either kept pending for a long time or are rejected on flimsy grounds causing undue inconvenience and mental, worry and social torture to such women employees. In this connection I would like to propose that the Government should issue a Central directive making it obligatory to all departments and undertakings to effect the transfer of the married woman employees to the places where their husbands are working within a month of the receipt of their request for such transfer from the women employees. I would also like to request that the Government should issue directives to all the Central Government Departments and undertakings in this regard and should also prescribe strict punitive action against those employees who are found guilty of causing delays in these matters or rejection of requests for such transfers from women employees.

I earnestly hope that the Government will take serious note of my Special Mention. Thank you, Madam.

THE DEPUTY CHAIRMAN *i* I think there is already a directive from the Government.

SHRI VISHWASRAO RAMRAO PATIL: Even then so many women employees are not getting their transfers ?